

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 260/MP/2024

Subject : Petition under Sections 79 including Section 79(1)(c), 79(1)(d), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Articles 11 and 16 of the Transmission Service Agreement dated 2.12.2021 seeking extension of Scheduled Date of Commercial Operation of the Transmission Project and compensation on account of occurrence of Force Majeure and Change in Scope and other consequential reliefs.

Petitioner : Rajgarh Transmission Limited (RTL)

Respondents : Rewa Ultra Mega Solar Limited (RUMSL) & Ors.

Date of Hearing : **17.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Baswa Prabhu Patil, Senior Advocate, RTL
Shri Hemant Singh, Advocate, RTL
Ms. Ankita Bafna, Advocate, RTL
Ms. Lavanya Panwar, Advocate, RTL
Shri Devyanshu Sharma, Advocate, RTL
Ms. Momai Dey, WRLDC
Shri Gajendra Sinh Vasava, WRLDC
Shri Deepak Khurana, Advocate, RECPDCL
Shri Abhishek Bansal, Advocate, RECPDCL
Shri Ravi Sharma, Advocate, CSPDCL
Shri Aryan Chanda, Advocate, CSPDCL
Ms. Ayushi, Advocate, CSPDCL
Shri Shashwat Kumar, Advocate, MSEDCL
Shri Rahul Chouhan, Advocate, MSEDCL
Shri Harshit Gupta, Advocate, MSEDCL
Shri Mukut Choudhary, Advocate, MSEDCL
Ms. Kajal Kakani, Advocate, MSEDCL
Shri Chaitanya Ahuja, Advocate, MSEDCL
Shri Umapathy, Senior Advocate, MPPTCL
Shri Vignesh Adhitya, Advocate, MPPTCL
Shri V.M. Eashwar, Advocate, MPPTCL

Record of Proceedings

During the hearing, learned senior counsels and learned counsels for the Petitioner and the Respondents argued the matter at length and concluded their respective submissions.



2. At the request of the learned counsels, the Commission also permitted both sides to file their respective written submissions/notes of arguments, if any, within two weeks, with a copy to the other side.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)